



ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರ

ಅಧಿಕೃತವಾಗಿ ಪ್ರಕಟಿಸಲಾದುದು

ಸಂಪುಟ - ೧೫೫
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ಬೆಂಗಳೂರು, ಗುರುವಾರ, ೨೬ ನವೆಂಬರ್, ೨೦೨೦ (ಮಾರ್ಗಶಿರ, ೦೫, ಶಕವರ್ಷ ೧೯೪೨)
Bengaluru, THURSDAY, 26, NOVEMBER, 2020 (MARGASHIRA, 05, ShakaVarsha 1942)

ಸಂಚಿಕೆ ೪೮
Issue 48

ಭಾಗ ೪ಎ

ರಾಜ್ಯದ ವಿಧೇಯಕಗಳ ಮತ್ತು ಅವುಗಳ ಮೇಲೆ ಪರಿಶೀಲನಾ ಸಮಿತಿಯ ವರದಿಗಳು, ರಾಜ್ಯದ ಅಧಿನಿಯಮಗಳು ಮತ್ತು ಆಧ್ಯಾದೇಶಗಳು, ಕೇಂದ್ರದ ಮತ್ತು ರಾಜ್ಯದ ಶಾಸನಗಳ ಮೇರೆಗೆ ರಾಜ್ಯ ಸರ್ಕಾರವು ಹೊರಡಿಸಿದ ಸಾಮಾನ್ಯ ಶಾಸನಬದ್ಧ ನಿಯಮಗಳು ಮತ್ತು ರಾಜ್ಯಾಂಗದ ಮೇರೆಗೆ ರಾಜ್ಯಪಾಲರು ಮಾಡಿದ ನಿಯಮಗಳು ಹಾಗೂ ಕರ್ನಾಟಕ ಉಚ್ಚ ನ್ಯಾಯಾಲಯವು ಮಾಡಿದ ನಿಯಮಗಳು

HIGH COURT OF KARNATAKA, BENGALURU

NOTIFICATION

HCLC No.188/2019, DATED 22ND AUGUST 2019

In exercise of the powers conferred by Article 225 of the Constitution of India and Section 54 of the States Reorganisation Act, 1956 (Central Act 37 of 1956) read with Sections 122 and 129 of the Code of Civil Procedure, 1908, and Section 19 of the Mysore High Court Act, 1884 (I of 1884) and all other powers thereunto enabling, the High Court of Karnataka, with the previous approval of the Government of Karnataka, promulgates and issue the following rules with respect to practice and procedure to be followed at the High Court.

1. Title and Commencement:-

- (1) These Rules may be called the High Court of Karnataka (Amendment) Rules, 2019.
- (2) It shall come into force from the date of its publication in the official Karnataka Gazette.

2. Amendment to Chapter XII: In Rule 2 of Chapter XII of the Karnataka High Court Rules, 1959

the words "foolscap paper, with an outer margin of not less than 5 cms and an inner margin of not less than 3 cms. The writing, typing and printing shall be made on both sides of the paper" shall be substituted by "White paper of metric A-4 size (30.5 cms long and 21.5 cms wide) weighing with minimum 75 gsm, Font style- Verdana, Font size of the title - 14" bold single line, Font size of the text - 12", left margin 1.75", right margin 1", top margin 1.5" & bottom margin 1.5", the writing, typing and printing shall be made on single side of the paper with double line spacing".

BY ORDER OF THE HIGH COURT

Sd/-
(RAJENDRA BADAMIKAR)
REGISTRAR GENERAL

CIRCULAR

Rule 2 of Chapter XII of the Karnataka High Court Rules, 1959 is amended vide Notification HCLC No.188/2019, Bengaluru dated 22.08.2019 and the same has been published in the Karnataka Official Gazettee (Part-IV) ON 26.11.2020, which is as hereunder:-

Amendment to Chapter XII:

In Rule 2 of Chapter XII of the Karnataka High Court Rules, 1959, the words

“foolscap paper, with an outer margin of not less than 5 cms and an inner margin of not less than 3 cms. The writing, typing and printing shall be made on both sides of the paper”

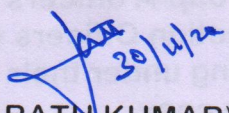
shall be substituted by

“White paper of metric A-4 size (30.5 cms long and 21.5 cms wide) weighing with minimum 75 gsm, Font style- Verdana, Font size of the title – 14” bold single line, Font size of the text – 12”, left margin 1.75”, right margin 1”, top margin 1.5” & bottom margin 1.5”, the writing, typing and printing shall be made on single side of the paper with double line spacing”.

Further, the Vakalathnama, Title page, Order sheet and other forms to be filed along with pleadings shall also be in A4 size paper.

The Autographs of the Orders/Judgments in Principal Bench, Bengaluru and Benches at Dharwad and Kalaburagi shall also be typed by following the above norms.

BY ORDER OF HON'BLE THE CHIEF JUSTICE,


(K.S.BHARATH KUMAR)
REGISTRAR (JUDICIAL)